

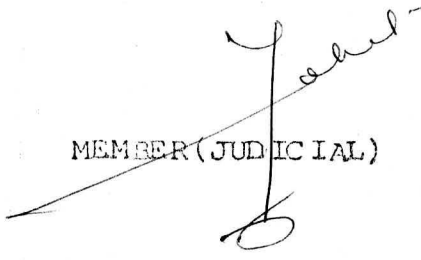
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Order dated 28.1.2004

This Original Application was filed on 17.3.03.
On 25.3.03, defects were pointed out by the
Registry and accordingly liberty was granted to
the applicant to remove the defects by 1.4.03.
No steps having been taken to remove the defects
the matter was listed before the Law Zima on 14.1.04;
when none appeared on behalf of the applicant before
the Registrar's Court and in the said premises
the matter has been listed before the Bench to-day
for orders.

Unless the defects as pointed out by the
Registry are removed by 20.2.2004, this O.A. shall
be dismissed without any reference to the Bench.

Send a copy of this order to the applicant
in his given address and a copy of the order be
sent to Bar Association for being displayed on the
Notice Board.


MEMBER (JUDICIAL)